

**JOINT COMMITTEE REPORT IN THE MATTER OF  
ORIGINAL APPLICATION NO. 72/2021**

**Santosh Kamalaksha Shetty**

**(Applicant)**

**Versus**

**Yashwant Chavan & Ors.**

**(Respondent)**

**1.0 Background:**

The Original Application No. 72/2021, filled by Santosh Kamalaksha Shetty (Applicant) against Yashwant Chavan & Ors. (Respondents).

In this regard Hon'ble NGT has passed order on 27/10/2021 (copy of the same attached & annexed as Annexure I) and mentioned that:

*It is the further submission of the Original Applicant that the fly ash brick unit namely "Partik Fly Ash Bricks" owned by the Respondent No.1 came to be established in the year 2011 and it is located at an approximate distance of 244 meters from the residential flats namely "Ganga Constella" and it is continuously causing noise and air pollution and on account of the same, the residents of the locality had developed various ailments.*

*In the light of the above facts and circumstances, the Tribunal directs the Respondent namely Pune Municipal Corporation represented by the Municipal Commissioner and the Regional Center/ Office of the Maharashtra Pollution Control Board to put the Applicant as well as M/s Paratik Fly Ash Bricks on notice and cause inspection of the said unit and they should also find out whether there are any other sources of noise and air pollution in the said locality/area and submit a report with the supporting documents, if any, to this Tribunal.*

In compliance with aforesaid order joint Committee consisting of the following members:

- a. Shri Shankar Waghmare, Regional Officer, Maharashtra Pollution Control Board, Pune.
- b. Shri. Pratap Jagtap, Sub Regional Officer, Maharashtra Pollution Control Board, Pune-I.
- c. Shri Nikhil M. Gulechha, Junior Engineer, Representative of Pune Municipal Corporation.

Visited the site of M/s Pratik Readymix Concrete, located at S. No. 60/3,4,5, Chavan Mala, Kharadi, Ta. Haveli, Dist, Pune and M/s Yash Infrastructure Company, located at S. No. 1344/3 & 4, 5 S. No. 63/1/6, C/o AIGP Developers (Pune) Pvt. Ltd. Grant Road, Kharadi, Ta. Haveli, Dist, Pune on 02/11/2022. During visit Shri Mahesh Ashok Chavan, representative of Ready Mix plant Respondent no. 1 was present.

Google image of impact area – Kharadi



## 2.0 Status report Projects:

During visit on 02/11/2022 it was observed that at this S. No. 60/3/4/5, Kharadi, Pune, there is no any RMC plant or Fly Ash bricks manufacturing observed. At present 02 labour camps observed. As per the information given by representative of Resp. no. 1 there was RMC activity and Fly Ash bricks mfg. unit and same was not in operation since December 2020 & February 2020 respectively. RMC representative also informed that after shutting down of above activity they have dismantled plant and machinery and kept at S. No. 60/5, opposite to old RMC plant location.

Further the information submitted by Shri Mahesh Ashok Chavan, representative of Resp. no. 1 vide there letter dtd. 03/11/2022 that on Sr. No. 60/3/4/5, Kharadi, Pune there was RMC plant commissioned on January 2018 and same was closed & demolished in December 2020, similarly Fly Ash bricks manufacturing plants was established in June 2012 and closed & demolished on February 2020 **(copy of letter is attached & annexed as Annexure II)**.

From the Google image it is observed that residential building of the applicant Ganga Platino is located opposite side of old RMC plant area, which is approximately 100 mtrs away from old and demolished RMC plant.

New RMC plant namely M/s Yash Infrastructure Company which is operated by same PP and located at S. No. 1344/3 & 4, 5 S. No. 63/1/6, C/o AIGP Developers (Pune) Pvt. Ltd., Grant Road, Kharadi, Ta. Haveli, Dist, Pune.

## 3.0 Details of RMC plants, Fly ash bricks plant and labour camps:

- (i) **RMC plant namely M/s Pratik Readymix Concrete, S. No. 60/3,4,5, Chavan Mala, Kharadi, Ta. Haveli, Dist, Pune:**

PP has obtained Consent to Operate from the Board on 31/01/2018 for the activity of Ready Mix Concrete – 1000 m<sup>3</sup>/Month, which was valid upto 31/10/2021 **(copy of the same is attached & annexed as Annexure III)**. As per information given by PP, RMC plant was in operation from January 2018 to December 2020. For the same duration PP has obtained Consent to Operate from the Board.

This office has issued show cause notice on 10/08/2020 as the project proponent has extracting ground water without obtaining CGWA NOC and carried out excess production than consented quantity on the basis of complaint received from nearby residents **(copy of the same is attached & annexed as Annexure IV)**. PP has not submitted any reply to above notice however they closed and demolished this RMC Plant.

- (ii) **Fly Ash Bricks plant located at, S. No. 60/3,4,5, Chavan Mala, Kharadi, Tal. Haveli, Dist, Pune:**

As per information given by PP Fly Ash Brick manufacturing plant commissioned in June 2012 and same was in operation till February 2020. As per Central Pollution Control Board directions dtd 07/03/2016, Fly ash bricks mfg. activity comes under white category, there shall be no necessity of obtaining the Consent to Operate for White category of industries & an intimation to concerned SPCB shall suffice. However, it is observed that PP has not submitted any intimation to the Board for the mfg. of Fly ash bricks.

- (iii) **Labour camp:**

During visit two labour camps was observed. Further it is also noticed that there are approx. 100 rooms in both the camps. One of the camp is provided septic tank for the domestic effluent and further connected to PMC drainage system, wet waste and dry waste found segregated and which is handover to local body. All area covered under labour camp is plain cement concrete. Labour camp is found well maintained condition.

However, another labour camp was haphazard conditions. Provided septic tank for the domestic effluent and further not found connected to PMC drainage system, wet waste and dry waste not found segregated and which is handover to local body.

Labour camp is not covered under consent regime under Water (P & CP) Act, 1974 and Air (P & CP) Act 1981. Further Pune Municipal Corporation vide letter dtd 23/11/2022 informed that as per Unified Development Control and Promotion Regulations (Regulation no. 2.1.2) permission is not necessary for labour camps for construction sites, provided adequate water supply and sanitation facility are provided and safety is ensured. **(copy of the letter is attached & annexed as Annexure V).**

- (iv) **As mentioned in the application site of M/s Yash Infrastructure Company, which is operated by same PP and located at S. No. 1344/3 & 4, 5 S. No. 63/1/6, C/o AIGP Developers (Pune) Pvt. Ltd. Grant Road, Kharadi, Tal. Haveli, Dist, Pune visited on 02/11/2022 and observed that :-**

This plant was established in 08/08/2019 and having the valid consent till 31/07/2025 for Ready Mix Plant for captive purpose only of capacity 2000 cubic meter/month. **(copy of the same is attached & annexed as Annexure VI)**

Further during visit it is also observed that :-

1. Material transfer points are not covered.
2. Daily cleaning/removal of dust accumulation inside the plant (dry/wet) is not found carried out.
3. Two level type washing facility not provided at entry and exit point.
4. Closed shed is not provided to raw material storage area.
5. Sedimentation tank provided for the storage of contaminated water is observed overflowing and found its way inside the RMC plant premises.
6. Wind breaking wall of adequate height is not provided.

For the above non-compliances Board has issued proposed Direction to the RMC plant on 25/11/2022 (copy of the same is attached & annexed as Annexure VII)

Photographs of all above locations are is annexed as Annexure VIII.

#### 4.0 Conclusion and recommendations:

The committee during visit observed that:-

1. RMC plant and Fly ash bricks plant located at S. No. 60/3,4,5, Chavan Mala, Kharadi, Ta. Haveli, Dist, Pune was already closed & demolished there activity more than 1.5 year ago. On the same plot presently 02 labour camps observed. Labour camps are not covered under consent regime.
2. As per information given by Pune Municipal Corporation there are two labour camps, permission is not required for the labour camp as per UDCPR 2020 from local body.
3. For the non-compliance of M/s Yash Infrastructure Company Board has issued Proposed Directions on 25/11/2022.
4. Pune Municipal Corporation shall ensure the collection of solid waste and construction and debris waste laying in the surrounding area plot and shall be disposed in scientific manner.



Pratap Jagtap  
Sub Regional Officer, Pune-I  
Maharashtra Pollution Control Board,  
Pune



Shankar Waghmare  
Regional Officer, Pune  
Maharashtra Pollution Control Board,  
Pune



Nikhil M. Gulechha  
Junior Engineer  
Pune Municipal Corporation

Place: Pune

Date: 25.11.2022

Item No.03

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No.72/2021(WZ)

Santosh Kamalaksha Shetty

Applicant(s)

Versus

Yashwant Chavan &amp; Ors.

Respondent(s)

Date of hearing: 27.10.2021

**CORAM: HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

Applicant(s) : Applicant in Person

**ORDER**

1. Heard the submission of the Original Applicant who is appearing as party in person.
2. According to him, the residential unit put up by Respondent No.2 namely "Ganga Constella" came to be completed in the year 2010 and he occupied one of the flats in the year 2018.
3. It is the further submission of the Original Applicant that the fly ash brick unit namely "Partik Fly Ash Bricks" owned by the Respondent No.1 came to be established in the year 2011 and it is located at an approximate distance of 244 meters from the residential flats namely "Ganga Constella" and it is continuously causing noise and air pollution and on account of the same, the residents of the locality had developed various ailments.
4. The Original Applicant would further submits that despite various representations sent in the form of emails and issuance of show cause notice dated 07.04.2021 by the Respondent No.3 to the said unit, no further action has been taken and hence, came forward to file Original

Application praying for assessment, levy and recovery of environmental compensation.

5. The Tribunal has considered the arguments/submission of the Original Applicant who is appearing as party in person.

6. The prima-facie appears that the fly ash bricks unit which is under operation, came to be established in the year 2011 and the Original Applicant has occupied one of the flats in the said residential complex in the year 2018 and the fact remains that the alleged operation of the said unit should be in compliance with the relevant environmental norms.

7. In the light of the above facts and circumstances, the Tribunal directs the Respondent namely Pune Municipal Corporation represented by the Municipal Commissioner and the Regional Center/ Office of the Maharashtra Pollution Control Board to put the Applicant as well as M/s Paratik Flay Ash Bricks on notice and cause inspection of the said unit and they should also find out whether there are any other sources of noise and air pollution in the said locality/area and submit a report with the supporting documents, if any, to this Tribunal..

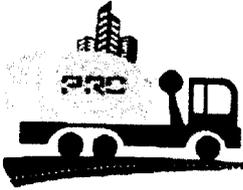
8. A copy of this order, be communicated to Pune Municipal Corporation and Regional Office of Maharashtra Pollution Control Board.

9. Call on 09.12.2021.

M. Sathyanarayanan, JM

Dr. Arun Kumar Verma, EM

October 27, 2021  
Original Application No.72/2021(WZ)  
JG



PR TIK

READY MIX CONCRETE

201110-FB-0053

Date: 03/11/2022

To  
Regional Officer,  
Maharashtra Pollution Control Board,  
Wakadewadi, Shivajinagar,  
Pune.

Sub: RMC Plant &amp; Fly ash Bricks Plant Closure letter

Dear sir

RMC plant registered at Sr No 60/3/4/5 Kharadi, Pune-411014 was started from January 2018. the RMC plant was producing 1000-1200 cum per month. & flyash bricks plant was started from June 2012.

The RMC plant was shut down in December 2020. & After shutting down production from the plants from January 2021 onwards, & flyash bricks plant was shut down in February 2020. We have divested its assets and put them up for sale in our free space.

We have submitted original Consent copy to MPCB office along with necessary documents.

Thanking You

Yours faithfully

Mahesh Chavan

Designated Partner



1. मसुदा  
3/11/2022  
11/11

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 020-25811627  
 Fax : 020-25811029  
 Email : sropune1@mpcb.gov.in  
 Visit At : <http://mpcb.gov.in>



Jog Center, 3rd floor, Mumbai Pune Road,  
 Wakdedwadi,  
 Pune - 411003

Green/S.S.I

Date: 31/01/2018

Consent No: MPCB/1801001283

Consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes & Other Wastes (Management, Handling & Transboundry Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to .....

**M/s. Pratik Readymix Concrete**  
**S. No. 60/3, 60/4 & 60/5, Chavan Mala,**  
**Kharadi, Tal-Haveli, Dist-Pune.**

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to operate is granted for a period up to: - 31/10/2021
2. The Consent is valid for the manufacture of -

*With Shinde*

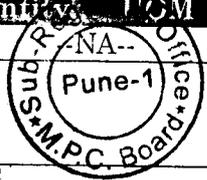
Sr. No.	Product Name	Maximum Quantity	UOM
1	Ready Mix Concrete	1000.0	M <sup>3</sup> /M

### 3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 0.00M<sup>3</sup>/D.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 1.0M<sup>3</sup>/D.
- (iii) **Trade Effluent : NA**
- (iv) **Trade Effluent Disposal: Nil**
- (v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.
 

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27o C.	Not to exceed	100	mg/l.
- (vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.
- (vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal



(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

**4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under**

The daily water consumption for the following categories is as under:

(i) Domestic purpose	...	1.5 CMD
(ii) Water gets Polluted & Pollutants are Biodegradable	...	0.00 CMD
(iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic	...	0.00 CMD
(iv) Industrial Cooling, spraying in mine pits or boiler feed	...	0.00CMD

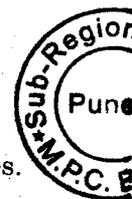
The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

**5. CONDITIONS UNDER AIR ACT :**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

**a. Control Equipment:**

- 1) Industry shall provide dust collector of sufficient capacity to control the emissions.
- 2) You shall provide wind breaking walls.
- 3) You shall develop a green belt along the periphery of unit.
- 4) You shall construct metalled roads within premises.
- 5) You shall follow regular cleaning & wetting of the ground within premises.
- 6) All the cementations material shall be stored in silos.



**6. Standards for Stack Emissions:**

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
—	—	—	—

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
—	—	—

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

**(vi) Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.

2) The industry should monitor ambient air quality regularly.

3) All material transfer point should be covered.

4) The dust contaminate system shall be provided incorporating either of the following.

- \* Barricading all around the periphery of the plot boundary of height minimum 20 feet above free fall air emission area. Same may extend above whenever clothing whenever required.
- \* Operation of RMC plant shall be in day time only. The day time is reckoned in between 6 am to 6 pm.
- \* The Board may make the standards stringent for RMC/batching plant located within corporation area.

**7. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2016:**

(i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
—N.A.—				

(ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&H) Rules, 2003.
  - a. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
  - b. Industry shall obtain registration from CPCB as a re-refiner of Used oil having environmentally sound technology as per the provisions of Hazardous Waste (Management & Handling) Rules 1989 & Amendment Rules 2003 before commencement of production.
  - c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
  - d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (Management & Handling) Rules, 1989 as amended on 2003 and shown & submitted to the Board as & when asked for.

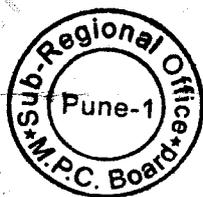
**8. Industry shall comply with following additional conditions:**

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the

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- applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided or without previous written permission of the Board.
  - vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
  - vii. The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
  - viii. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
  - x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
  - xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
  - xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
  - xiii. Industry shall voluntarily stop the manufacturing activity, if complaints arises against the noise/air/water pollution.
  - xiv. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
  - xv. The Industry shall follow the guidelines of establishment & operation of Ready Mix Plant (RMP) published by Maharashtra Pollution Control Board Gazette notification dtd.07/11/2016.
  - xvi. Board has reserved the right to amend/change/revoke consent.
10. The Capital investment of the industry is Rs. 61.71/- Lacs.

For AND ON BEHALF OF M.P.C. Board,



*Nitin Shinde*  
31/1/18  
(Nitin Shinde)  
Sub-Regional officer,  
M.P.C. Board, Pune-I

To,  
M/s. Pratik Readymix Concrete  
S. No. 60/3, 60/4 & 60/5, Chavan Mala,  
Kharadi, Tal-Haveli, Dist-Pune.

Received Consent fee of -

Sr. No.	Amount (Rs.)	DD. No.	Date
1	15000.0/-	TXN1801003539	30/01/2018

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



Jog Centre, 3<sup>rd</sup> Floor,  
Wakdevadi,  
Old-Pune Mumbai Road,  
Pune- 411003

MPCB/ROP/MPCB/SCN/ 210-407-0007  
To,  
M/s. Pratik Readymix Concrete,  
Sr. No. 60/3, 60/4, 60/5,  
Chavan Mala, Kharadi, Pune

Date: 07/04/2024

**Sub:** Show Cause Notice.

**Ref:** 1) Consent granted by the Board.  
2) Visit of Board Officials dtd. 10/08/2020  
3) Proposal submitted by SRO Pune-I vide no. MPCB-LEGAL\_ACTIONS-180920003 on 23/02/2021.

**WHEREAS**, you are operating industry is located in the "Pollution Prevention Area" under the Water Act, 1974; under the Air Act, 1981 and Authorization under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

**AND WHEREAS**, the Board had granted the conditional consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016. **AND WHEREAS**, it is obligatory on your part to comply the same.

**AND WHEREAS**, the Board officials has visited your industry to check the compliance of consent conditions 10/08/2020 and accordingly Sub Regional Officer Pune-1 reported the following non-compliances;

1. You have carried out more production quantity than the permissible consented limit.
2. You have not obtained NOC from Central Ground Water Authority for the extraction of ground water through bore well for your commercial activity.

**NOWHEREFORE**, you are hereby called upon to show cause as to why necessary legal action shall not be initiated against you under the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Hazardous & Other Waste (M & TM) Rules, 2016 ; r/w Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

The reply / objections if any shall reach this office within 07 days from the date of receipt of this notice, failing which, further legal action as deem fit shall be initiated as per the provision of various environmental enactments, which may please be noted.

For and behalf of M.P.C. Board

*Nitin Shinde*  
(Nitin Shinde)

I/c. Regional Officer

Copy to:- Sub Regional Officer, M.P.C. Board, Pune -I :- Keep necessary follow up please.



Office 123 The Executive Engineer Annexure - V  
Building Development Department, Zone No. - 1,  
Pune Municipal Corporation.  
Out. No. :- ZONE 1/5145.  
Date :- 23/11/2022

To,  
Regional Officers ,  
Maharashtra Pollution Control Board,  
Pune

Subject : - NGT Original Application no.72 of 2021 Mr. Santosh  
Kamalaksha Shetty V/S Mr. Yashawant Chavan & Others

Reference:- NGT Original Application no.72 of 2021

Respected Sir,

With reference to our site visit done on 02/11/2022 for NGT Original Application no.72 of 2021 ( Mr. Santosh Kamalaksha Shetty V/S Mr. Yashawant Chavan & Others ) in Hon. National Green Tribunal, During Site visit we had observed two labor camps situated in S.No. 60 out of which one was of M/s Goel Easha Capital Pvt. Ltd at S.NO. 60/1/2, Kharadi & Other labor Camp is of M/s Pune B.P. Development Pvt. Ltd. At Kharadi S.No. 60 (Part), Pune (Land owner -Shri Chavan ). During site visit You have asked to produce sanction /permission details of these two labour camps.

**According To UNIFIED DEVELOPMENT CONTROL AND PROMOTION REGULATIONS Regulation no. 2.1.2 Permission is not necessary for labour camps for construction sites, provided adequate water supply and sanitation facilities are provided and safety is ensured;**

Kindly please acknowledge the above information as per the reference of NGT Original Application no.72 of 2021.

Thanking You,

Regards,

  
For Executive Engineer,  
Building Development Department Zone 1  
Pune Municipal Corporation  
Pune

Attached :- Regulation No. 2.1.2 of UDCPR-2020.

## CHAPTER - 2

## DEVELOPMENT PERMISSION AND COMMENCEMENT CERTIFICATE

## 2.1 PERMISSION FROM THE PLANNING AUTHORITY IS MANDATORY

2.1.1 **Necessity of Obtaining Permission:** No person shall carry out any development work including development of land by laying out into suitable plots or amalgamation of plots or development of any land as group housing scheme or to erect, re-erect or make alterations or demolish any building or cause the same to be done without first obtaining a separate building permit / development permission / commencement certificate for each such development work/ building from the Authority. As stipulated in section 18/46 of the Maharashtra Regional and Town Planning Act, 1966, no such permission shall be in contravention of the Regional Plan, Development Plan proposals as the case may be.

2.1.2 **Permission Not Necessary -** No such permission shall be necessary for :-

- i) carrying out of works in compliance with any order or direction made by any Authority under any law for the time being in force.
- ii) carrying out of works by any Authority in exercise of its powers under any law for the time being in force.
- iii) the excavation (including excavation of wells) made in the ordinary course of agricultural operation.
- iv) the construction of a road intended to give access to land solely for agricultural purpose.
- v) normal use of land which has been used temporarily for other purposes like marriage pandals or for festive occasions etc. on private land;
- vi) provision of safety grills to window/ventilator,
- vii) distribution / receiving substation of the electric supply company.
- viii) installation of solar panels having base of solar panel at height upto 1.8m. from terrace, ensuring structural stability from the Licensed Structural Engineer.
- ix) providing internal lightweight partitions / cabins in the commercial building/ establishment with certificate of structural stability from the Licensed Structural Engineer.
- x) temporary structures for godowns/storage of construction materials within the site.
- xi) temporary site offices, sample flats and watchman chowkys within the site only during the phase of construction of the main building.
- xii) temporary structures for storage of machinery before installation for factories in industrial lands within the site.
- xiii) labour camps for construction sites, provided adequate water supply and sanitation facilities are provided and safety is ensured;
- xiv) construction of temporary sets for film / TV serial / advertisement shooting and like activities for a period not more than one year, subject to intimation to the authority.
- xv) building on plot area upto 150 sq.mt. (low risk category) and on plot area more than 150sq.mts. upto 300 sq.mt.(moderate risk category) subject to compliance as per APPENDIX K.

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 020 - 25811694  
 Fax: 020 - 25811701  
 Website: <http://mpcb.gov.in>  
 Email: [sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)



Jog Center, 3rd floor,  
 Mumbai Pune Road,  
 Wakdevadi, Pune - 411003.

GREEN/S.S.I (G37)  
 No:- Format1.0/SRO/UAN  
 No.0000144953/CO/2208000341

Date: 06/08/2022

To,  
**Yash Infrastructure Company**  
 S. No. 1344/3 & 4, S. No. 63/1/6,, C/o. AIGP Developers  
 (Pune) Pvt. Ltd., (S. No. 1344/3 & 4, Wagholi S. No.  
 63/1/6, Grant Road, Kharadi - 411014  
 Haveli, Pune-Pune



**Sub: Application for consent to operate**

Your application No.MPCB-CONSENT-0000144953 Dated 29.07.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/07/2025**
- The capital investment of the project is Rs.0.7214 Crs. (As per C.A Certificate submitted by industry )**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Ready Mix Concrete	2000	m3/month

(For captive purpose only)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.5	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	0.8	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG Set 125 KVA	1	As per Schedule -II

- Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

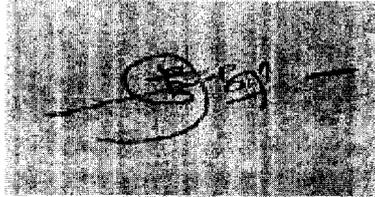
Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
9. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
10. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
11. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
12. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
13. The entire RMC Plant should be enclosed.
14. Industry shall provide covering at all the emission generating points.
15. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
16. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
17. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
18. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
19. This consent is issued with the approval of competent authority of the Board.
20. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
21. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
22. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
23. This consent is issued as per deligation of powers issued vide office order no. 12/2020 dtd 23/12/2020
24. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year

25. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
26. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
27. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies / local bodies as may deemed fit necessary.
28. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



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Signed by: Shri. Pratap Jagtap  
Sub Regional Officer  
For and on behalf of  
Maharashtra Pollution Control Board  
mpcb@mpcb.gov.in  
2022-08-06 16:19:27 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	10000.00	TXN2207003477	29/07/2022	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Pune
2. Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1.
  - A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 0.50 CMD consisting of Primary (Primary Clarifier/Primary Settling Tank) for the treatment of 0.5 CMD of trade effluent.
  - B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
  - C) The treated effluent shall be recycled for secondary purposes to the maximum extent. In no case, effluent shall find its way for gardening / outside factory premises.
2.
  - A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.8 CMD of sewage.
  - B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sl. No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act;

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG Set	Acoustic Enclosure	2.50	Diesel 10 Ltr/Hr	1	SO2	4.8 Kg/Day
						TPM	150 Mg/Nm <sup>3</sup>
						Other	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	12.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

6. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
  - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets some may extend above with netion clothing whenever required.
  - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
  - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100 ug/m <sup>3</sup>
Particulate Matter PM 2.5	Not to Exceed	60 ug/m <sup>3</sup>

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

**SCHEDULE-III  
Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to renewal	25000	Continuous	Compliance of consent conditions	Up to validity of consent	Aug. 2025

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

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This certificate is digitally & electronically signed.  
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**136**  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
 Fax No. 020-25811701  
 e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
 visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
 Wakdedwadi,  
 Old-Pune Mumbai Road,  
 Pune- 411003

MPCB/ROP/PD/ 2211250001

Date: 25/11/2022

To,  
**M/s. Yash Infrastructure Company,**  
 S. No. 1344/3 & 4, S. No. 63/1/6,  
 C/o. AIGP Developers (Pune) Pvt. Ltd.,  
 Wagholi, S. No. 63/1/6, Grant Road, Kharadi,  
 Tal. Haveli, Dist. Pune- 411 014.

**Sub:** Proposed Directions under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974, 31 A of the Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Waste (M & TM) Rules, 2016.

**Ref:** 1) Consent to Operate granted by the Board vide no. Format1.0/SRO/UAN No. 0000144953/CO/2208000341, Dtd. 06/8/2022 valid upto 31/7/2025  
 2) Hon'ble NGT Order Dtd. 27/10/2021 in O.A. No. 72/2021(WZ)  
 3) Visit of the Board official on 02/11/2022  
 4) Proposal submitted by Sub Regional Office, Pune-I vide no. MPCB-LEGAL-ACTIONS - 231122027 Dtd. 24/11/2022

**WHEREAS**, your RMC plant is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act 1974, under the Air (Prevention & Control of Pollution) Act 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

**AND WHEREAS**, the Board had granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (MH & TM) Rules, 2016 and amendments thereof.

**AND WHEREAS**, it is obligatory on your part to provide pollution control systems and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent and environmental norms.

**AND WHEREAS**, Board Official has visited to your industry on 02/11/2022 to submit the compliance report to Hon'ble NGT and Sub Regional Officer Pune-I has submitted legal action proposal vide reference (4) above with the following non-compliances,

1. You have not covered raw material transfer points.
2. You have not carried out daily cleaning / removal of dust accumulation inside the RMC plant premises.
3. You have not provided two level type of washing facility at entry and exist points.
4. You have not provided closed shed to the raw material storage area.
5. The sedimentation tank provided for the storage of contaminated water is found overflow and found its inside the RMC plant premises.
6. You have not provided wind breaking wall with adequate height in the surrounding area of RMC Plant.

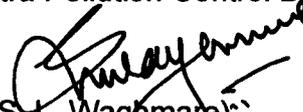
**AND WHEREAS**, from the record of this office and observations made during the visit, I came to the conclusion that, you are not complied with the conditions prescribed in consent granted by the Board and provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and ammended thereof thereby causing grave injury to the environment.

**NOW THEREFORE**, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, undersigned Regional Officer of the Board, at Pune hereby issue directions as under-

1. Why your RMC plant shall not be directed to close down forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your RMC Plant ?

You are directed to submit your reply within 07 days alongwith corrective action plan towards the above non-compliances along with all necessary documents from receipt of this letter, failing which further necessary action as deemed fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

For and on behalf of  
Maharashtra Pollution Control Board

  
(S. L. Waghmare)  
Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (WPC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-I :- You are directed to keep the follow up and report the compliance from time to time and also present during the hearing with present status.



Dismantled RMC plant machineries – at S. No. 60/5, Opposite to old RMC plant.



Dismantled RMC plant machineries – at S. No. 60/5, Opposite to old RMC plant.



Labour Camp - found well maintained condition



Labour Camp - found well maintained condition



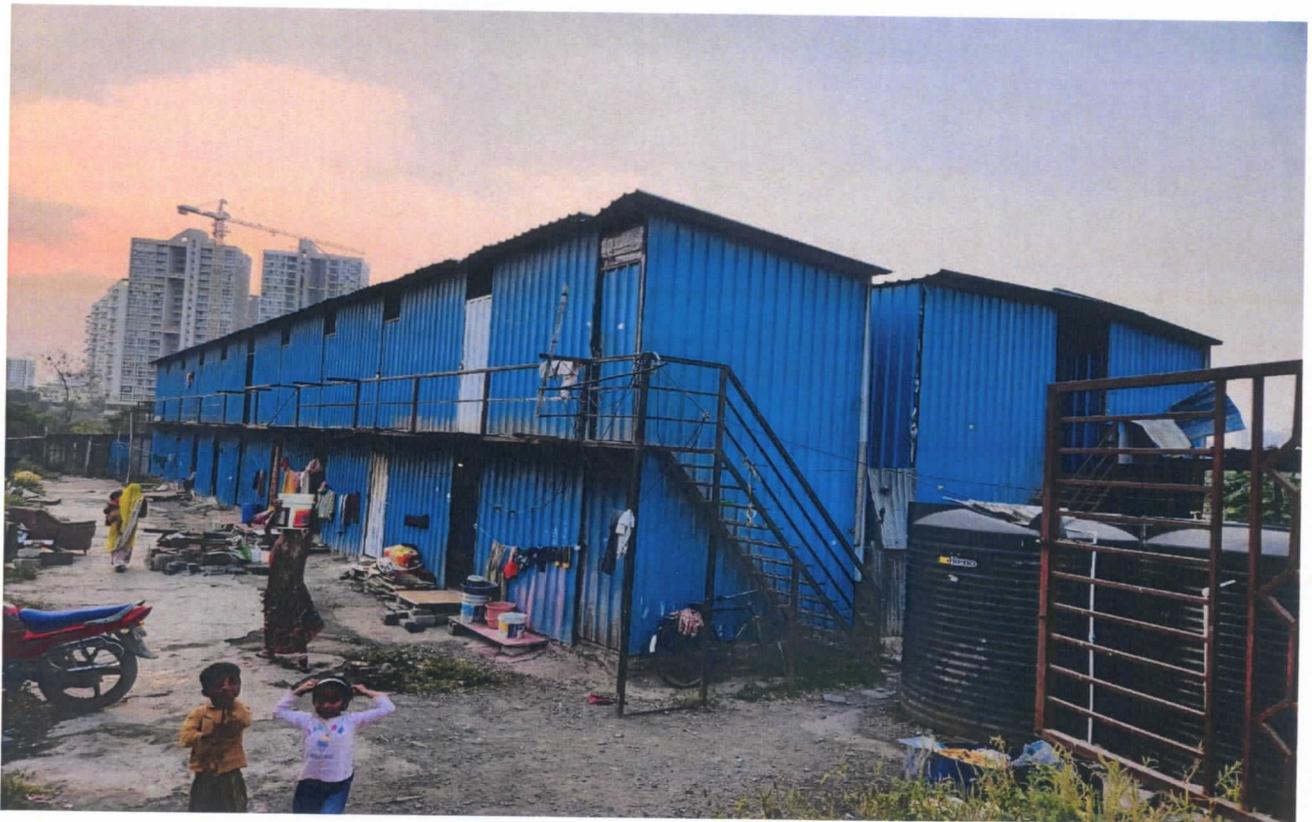
Labour Camp - found well maintained condition



L & W Construction Pvt. Ltd. Labour Camp



Labour Camp – found in haphazard conditions



Labour Camp – found in haphazard conditions



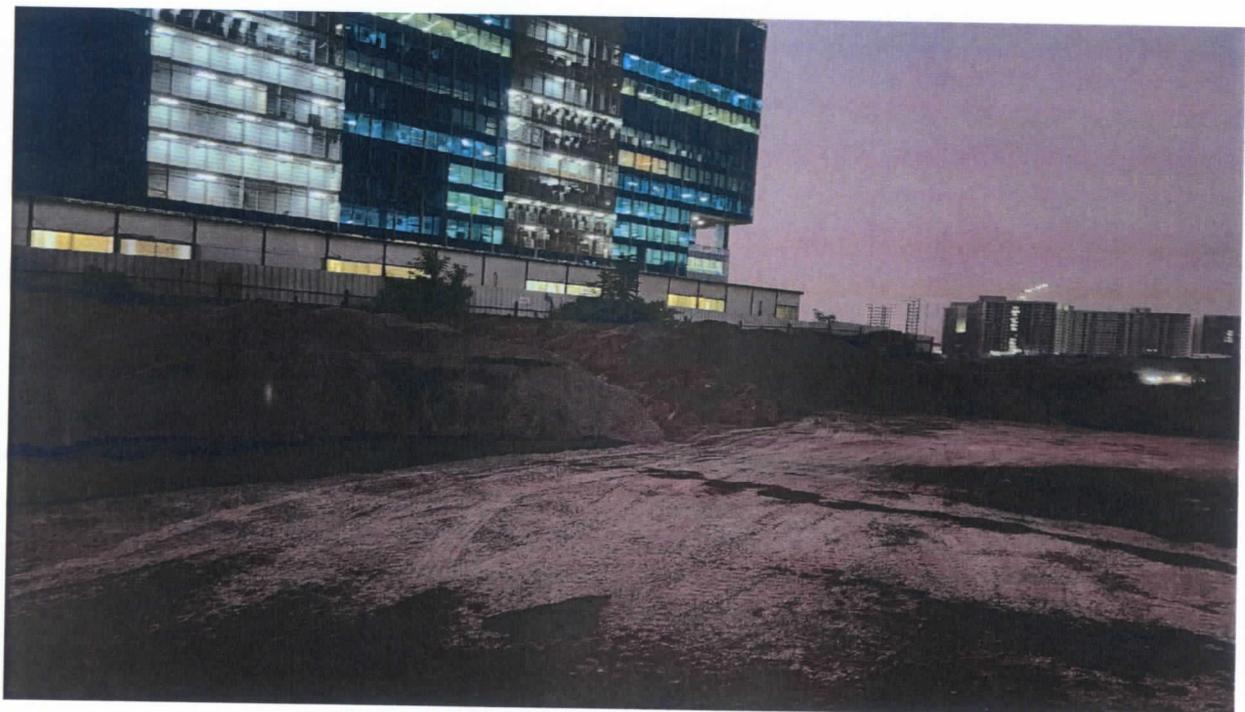
New RMC plant – Yash Infrastructure Company – transfer point is not covered



New RMC plant – Yash Infrastructure Company – transfer point is not covered



New RMC plant – Yash Infrastructure Company



New RMC plant – Yash Infrastructure Company located inside the AIGP  
Developers project – raw material is not in covered shed